

No. 92

Security bond under Order XII, Rule 5 of the Code of Civil Procedure.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
IN APPEAL FROM ITS ORIGINAL CIVIL JURISDICTION

APPEAL NO. OF 19 .

SUIT NO. OF 19 .

..... APPELLANT.

versus

..... RESPONDENT.

Know all men by these presents that we, and are held and firmly bound jointly and severally to, Prothonotary and Senior Master of the High Court of Judicature at Bombay, and his successor or successors in office and his or their assigns in the sum of Rupees to be paid to the said, Prothonotary and Senior Master, and his successor or successors in Office and his or their assigns, as the case may be, for which payment to be well and truly made we do bind ourselves and each and every one of us jointly and severally and our respective heirs, executors, administrators firmly by these presents, which are sealed hereunder with our seals.

Dated this, day of 19 ,

Whereas the abovenamed has appealed against the decree/order passed in the above mentioned suit;

Now, the conditions of this obligation is such that if the above bounded do and shall duly perform and obey the decree or order which shall be passed by this Court upon the said appeal then this obligation shall be void and of no effect, but otherwise the same shall remain in full force and effect.

Signed, sealed and delivered by the
abovenamed

In the presence of